

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

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C.A.1384/95.Dt. of Decision : 23-06-98

1. P.Nagaiah
2. P.Nageswara Rao
3. L.Moses
4. T.Srinivasa Rao

.. Applicants.

Vs

1. The Union of India rep. by the General Manager, SC Rly, Rail Nilayam, Sec'bad.
2. The Chief Personnel Officer, SC Rly, Rail Nilayam, Sec'bad.
3. The Sr.Divl.Personnel Officer, SC Rly, Vijayawada Division, Vijayawada.
4. The Divl. Engineer (S.W), SC Rly, Vijayawada Division, Vijayawada.
5. The Sr.Divl.Engineer(Co-ordination), SCRly, Vijayawada Division, Vijayawada.
6. The Chief Bridge Inspector, SC Rly, Bitragunta, Nellore District.

.. Respondents.

Counsel for the Applicants : Mr.P.Krishna Reddy

Counsel for the respondents : Mr.V.Rajeswara Rao for Mr.N.V.Ramana, SC for Rlys.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mrs. Sarada for Mr. P. Krishna Reddy, learned counsel for the applicants and Mr. V. Rajeswara Rao for Mr. N. V. Ramana, learned counsel for the respondents.

2. There are 4 applicants in this OA. The <sup>short</sup> facts of the case are as follows:-

They are APS Man under CRRI/Bitragunta. They were transferred to Vijayawada as some people were brought to Bitragunta. Against that transfer they filed MA.No.1090/95 in this OA which was disposed of on 12-12-1995 directing the respondents not to transfer the applicants so long there is work for them at Bitragunta. It is stated that the applicants were continued at Bitragunta till the filing of the reply. However, the question of transfer has got no significance at this juncture as already 3 years are over after filing of this OA.

3. The main request of the applicants in this OA is to regularise them in the Group-D posts in the Vijayawada Division of SC Railway.

4. This OA is filed praying for a direction to the respondents to regularise the services of the applicants in the post in which they are working i.e., to regularise the applicants in Group-D posts as un-skilled from the date they attained temporary status and give them all the consequential benefits including seniority, arrears of salary and promotions etc.

5. A reply has been filed in this OA. The respondents submit that their turn has not come for absorbing them in the Group-D posts regularly. Hence, they will be absorbed as and when their turn comes.

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6. It is not known whether the turn of the applicants for regularising Group-D posts in the open line has come or not so far. However, the applicants had filed this OA 3 years earlier and there is every possibility that their turn would have come by now. In case they are not already regularised and posted ~~as~~ Group-D ~~xxxx~~ as <sup>as</sup> their turn has not come their cases should be considered earmarked for regularisation in Group-D ~~against~~ against the open line quota of Vijayawada Division. regularisation of casual labour staff in Group-D post ~~in~~ in their turn and they should be posted in vacancy existing and arising in future in accordance with rules. If their turn has not come for regularisation then they should be informed about the date by which their cases will be considered for absorption as Group-D in their turn on the basis of ~~except the vacancies available~~ <sup>expected</sup> existing now ~~and the vacancy arising in due course~~ and the seniority of the applicants in the casual labour list <sup>for</sup> screening.

7. With the above direction the OA is disposed of.

No costs.

(B.S.JAI PARAMESHWAR)  
MEMBER(JUDL.)

23-6-98

(R. RANGARAJAN)  
MEMBER(ADMN.)

Dated : The 23rd June, 1998.  
(Dictated in the Open Court)

SPR

*Amulya*  
D R 266

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## Copy to:

1. The General Manager, South Central Railway, Railnilayam, Secunderabad.
2. The Chief Personnel Officer, South Central Railway, Railnilayam, Secunderabad.
3. The Senior Divisional Personnel Officer, South Central Railway, Vijayawada Division, Vijayawada.
4. The Divisional Engineer (S.W), South Central Railway, Vijayawada Division, Vijayawada.
5. The Senior Divisional Engineer (CO-ordination), South Central Railway, Vijayawada Division, Vijayawada.
6. The Chief Bridge Inspector, South Central Railway, Bitragunta, Nellore District.
7. One copy to Mr. P. Krishna Reddy, Advocate, CAT, Hyderabad.
8. One copy to Mr. N. V. Ramaia, Addl. CGSC, CAT, Hyderabad.
9. One copy to D.R(A), CAT, Hyderabad.
10. One duplicate copy.

YLKR

8/7/98

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II COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :  
M (J)

DATED: 28/6/88

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in

D.A.NO. 1384/88

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS ✓

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

